

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 202/2022

IN THE MATTER OF:

I.M. Goswami & Anr

... Applicant

VERSUS

Govt. of NCT of Delhi

.....Respondents

NDOH: 03.05.2024

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Filed by

(Delhi Pollution Control Committee)

Date: 16th April 2024

Place: Delhi

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**ACTION TAKEN REPORT ON BEHALF OF DELHI
POLLUTION CONTROL COMMITTEE IN TERMS OF THE
ORDER DATED 07.12.2023.**

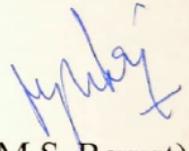
IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took up the above referred matter on 13.03.2023 and was pleased to adjourn it for 03.05.2024. DPCC was required to file an action plan for utilization of the environmental compensation amount of Rs. 75000/- for protection/improvement of the environment in the area.

2. That in compliance with previous orders, DPCC filed its reports/ response on 19.09.2022, 01.12.2022, 01.03.2023, 13.04.2023 and 17.05.2023 which are available on the records of this Hon'ble Tribunal.

3. That, DPCC shall use the said environmental compensation amount received under the head "Installation & Running (Operational and Maintenance) of Continuous Ambient Air Quality Monitoring Stations (CAAQMS) located in Delhi.

4. That, in view of the above, the present additional status report may kindly be taken on record.



(M.S. Rawat)

Sr. Environmental Engineer

Date: 16th April, 2024

Place: Delhi